- Pre-positioning of National Disaster Response Force and SDRF at vulnerable locations
- Registration of pilgrims is being resorted to. Photographs and other details of the pilgrims are being recorded
- Setting up of 52 helipads in vulnerable areas for effective rescue and evacuation
- Development of alternate routes for road communication
- Pre-positioning of necessary equipment at vulnerable locations for timely clearance of debris and
- Stocking of essential supplies medicines and others
- (c) As per the National Disaster Management Policy, the primary responsibility for disaster management rests with the States. Improvement of disaster preparedness system is a continuous and evolving process of governance. Disaster Management Act, 2005 provides for institutional mechanisms for drawing up and monitoring the implementation of the disaster management plans, which includes coordinated and prompt response to any disaster situation in the country and requires holistic measures by various wings of Government for prevention, mitigation and for minimising the effects of disasters. As a part of this process, the IMD is setting up Doppler weather radars to strengthen their advance warning capabilities.
- (d) With regard to the compensation it is mentioned that the financial assistance in the wake of natural disaster, from State Disaster Response Fund / National Disaster Response Fund is towards relief and not for compensation of loss. As on 16th February 2014, the Government of Uttarakhand has paid an amount of ₹ 219.59 crore, as gratuitous relief to the affected people.

Centralised surveillance and interception system

- 809. SHRI BAISHNAB PARIDA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is proposed to set up a centralized surveillance and interception system across communication platforms to address national security concerns;
 - (b) if so, the details thereof;
- (c) whether it is also proposed to set up a world class surveillance system with the latest intelligence techniques and biometrics; and
- (d) if so, the details thereof *inter-alia* indicating its effectiveness to control any kind of incident such as 26/11 Mumbai attack?

Unstarred Questions

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) Government has decided to set up the Centralized Monitoring System (CMS) to automate the process of Lawful Interception and Monitoring of telecommunications. A project with an estimated cost of ₹ 400 crores for CMS has been approved by the Government. The execution of the CMS project has been entrusted with Centre for Development of Telematics (C-DoT). The envisaged salient features of CMS are as follows:

- (i) Electronic provision of target number by a Government agency without any manual intervention from Telecom Service Providers (TSPs) on a secured network, thus enhancing the secrecy level and quick provisioning of target.
- (ii) Central and Regional Centres which will help Central and State Law Enforcement Agencies in Interception and Monitoring.
- (iii) Research and Development (RandD) in related fields for continuous up-gradation of the CMS.
- (c) and (d) No such proposal is under consideration.

Unabated rape cases in the country

- 810. SHRI BAISHNAB PARIDA: Will the Minister of HOME AFFAIRS be pleased to state :
- (a) whether there is an unabated increase in rape cases especially of minors in the country;
 - (b) if so, the details of such cases during the current year and the last two years;
- (c) whether any court of law has asked Government to call for suggestions from the public to control this menace;
 - (d) if so, the details along with feed-back thereof;
- (e) whether it is proposed to work out an action plan afresh to control such crimes; and
 - (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) As per data available, the total number of cases registered on account of rape of children for the years 2011, 2012 and 2013 are 7,112, 8,541 and 12,363 respectively. The total number of cases registered on account of rape of women for 2012 and 2013 are 24,923 and 33,707 respectively. The State-wise details on